

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 529/93
T.A. No.

DATE OF DECISION 10-1-1994

Shri C.R. Singh Petitioner

Shri M.S. Trivedi Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri R.M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. K. Ramamoorthy Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Chandrapal Singh
TI Botad, Western Railway
Bhavnagar.

Applicant.

Advocate Shri M.S. Trivedi

Versus

1. Union of India (through)
The General Manager
Western Railway
Churchgate Bomaby.
 2. The Divisional Railway Manager
O/o D.R.M., Bhavnagar Para
Bhavnagar

Respondents

Advocate Shri R.M. Vin

ORAL JUDGEMENT

In

O.A. 529 of 1993

Date:10-1-1994

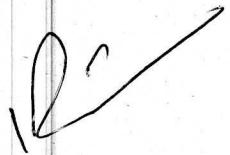
Per Hon'ble Shri N.B. Patel

Vice Chairman.

Mr. Trivedi states that the applicant has reliably learnt that an order promoting him to the post of T.I is already issued and, if it is implemented, it would fully satisfy his claim including as regards the date of promotion.

2. In view of this, Mr. Trivedi seeks permission

to withdraw this application with liberty to ask for its revival in the ~~xxx~~ event of any difficulty arising as regards the actual issuance or implementation of the promotion order. Permission granted with liberty as prayed for. Application stands disposed of as withdrawn. No order as to costs.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman.

*AS.

Date Office report

Order

20/3/94

It appears that the applicant is not satisfied in the matter of further implementation of the promotion order dated 12.1.94 in the sense that, according to him, he should have been given subsequent promotion also which is not given to him. Mr. Trivedi states that in this connection, he has addressed representation (Annexure A-3 to the M.A.) dated 22.1.94. Without waiting for decision on this representation, the applicant has approached the Tribunal for revival of O.A.529/93. We find that the M.A. for revival is filed at a premature stage. M.A. is, therefore, rejected. However, the competent authority is directed to decide the representation of the applicant dated 22.1.94 as early as ^{preferably} possible and ^{probably} within ten weeks of the receipt of a copy of this order. The applicant may send copy of his representation once again to the DRM, Bhavnagar along with a copy of this order. M.A. stands disposed of.

1. R.
(K.Ramamoorthy)
Member (A)

7
(N.B.Patel)
Vice Chairman

Date Office report

Order

30/3/94

It appears that the applicant is not satisfied in the matter of further implementation of the promotion order dated 12.1.94 in the sense that according to him, he should have been given subsequent promotion also which is not given to him. Mr. Trivedi states that in this connection, he has addressed representation (Annexure A-3 to the M.A.) dated 22.1.94 without waiting for decision on this representation the applicant has approached the Tribunal for revival of O.A.529/93. We find that the M.A. for revival is filed at a premature stage. M.A. is therefore rejected. However, the competent authority is directed to decide the representation of the applicant dated 22.1.94 as early as ^{preferably} possible and ^{probably} within ten weeks of the receipt of a copy of this order. The applicant may send copy of his representation once again to the DRM, Bhavnagar along with a copy of this order. M.A. stands disposed of.

(K.Ramamoorthy)
Member (A)

(N.B.Patel)
Vice Chairman